

CIRCUIT COURT SITTING HELD AT INDORE

ORIGINAL APPLICATION NO. 246 OF 2006

Indore, this the 20th day of April, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri K.B.S. Rajan, Judicial Member

Kapsabai Yeshwante,
W/o. Hiranman Yeshwante,
aged 55 yrs., Occup.-Nil,
R/o. 65, EWS Jawahar Nagar,
Dewas (M.P.).

... **Applicant**

(By Advocate – Shri Vivek Phadke on behalf of Ku. Vandana Kasrekar)

V e r s u s

1. Union of India, through Secretary,
Ministry of Finance, New Delhi.
2. Joint Secretary, Ministry of Finance
and Economic Affairs, North Block,
New Delhi.
3. Dy. General Manager,
Bank Note Press,
Dewas (M.P.).
4. Finance Advisor and Chief Accounts
Officer, Bank Note Press,
Dewas (M.P.).

... **Respondents**

ORDER (Oral)

By Dr. G.C. Srivastava, Vice Chairman -

Heard the learned counsel for the applicant.

2. The applicant is claiming the benefit of Hospital Patient Care Allowance as per policy in this regard. It has been submitted that despite representation, no decision has been communicated to her about extending this benefit to her. The last representation was submitted on 26.7.2005 to the Joint Secretary, Ministry of Finance. The learned counsel has further submitted that he will be satisfied if the respondents are asked to decide the representation within a period of two months.

3. We accede to this request and direct that the respondents will take a decision through a speaking and reasoned order and will communicate the decision on the representation of the applicant for granting the benefit of

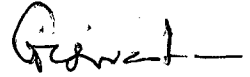
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Hospital Patient Care Allowance, within a period of two months from the receipt of this order alongwith a copy of the OA. The submissions made in the OA and Government policies in this regard will be kept in mind while deciding the representation. If the representation is decided in favour of the applicant the payment should be made to the applicant within two months of this decision. If the applicant is not satisfied with the decision, she will have the liberty to approach this Tribunal as per rules.

4. With this direction the OA is disposed of.



(K.B.S. Rajan)
Judicial Member



(Dr. G.C. Srivastava)
Vice Chairman

"SA"

To,

- ① Applicant counsel
- ② Respondent No. 1 to 4.

Filed
25-4-06